

HIGH COURT OF AUSTRALIA

Reginald Pole Blundell

Vs.

Joseph Vardon

(Barton J.)

1st June 1907

Barton J.

[\[1\]](#)

The election of the respondent Joseph Vardon declared absolutely void.

Solicitor, for the petitioner, J. H. Vaughan.

Solicitors, for the respondent (Joseph Vardon), Bakewell, Stow & Piper.

1. As the proceedings upon the petition were in the end determined by the result of a recount, the question of the exclusion or limitation of these paragraphs was not finally decided.

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